

KEROSENE (FIXATION OF CEILING PRICES) 3RD. AMENDMENT ORDER AND REVIEW AND ANNUAL REPORT OF MADRAS FERTILIZERS LTD. MADRAS

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :
I beg to lay on the Table—

(1) A copy of the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1972 (Hindi and English versions) published in Notification No. G. S. R. 276 (E) in Gazette of India dated the 8th May, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-2082/72*]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Madras Fertilizer Limited, Madras, for the year 1970-71.

(ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2083/72*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

" In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of

Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 12th May, 1972 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.58 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a statement regarding Government business for the week commencing the 22nd May, 1972.

STATEMENT

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 22nd May, 1972, will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the following Bills :
 - (a) The General Insurance (Emergency Provisions) Bill, 1972.
 - (b) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971.
 - (c) The National Service Bill, 1972.
 - (d) The Untouchability (Offences) Amendment and Miscellaneous Provision Bill 1972.